

HIGH COURT FOR THE STATE OF TELANGANA : HYDERABAD

MAIN CASE No: W.P.No.31414 of 2023

PROCEEDING SHEET

S. No.	DATE	ORDER	OFFICE NOTE
01.	15.11.2023	<p><u>CJ & NVSK, J</u></p> <p><u>W.P.No.31414 of 2023</u></p> <p>Mr. Baklekar Akash Kumar, learned counsel for the petitioner.</p> <p>Heard on the question of admission.</p> <p>In this writ petition, the petitioner has assailed the validity of proviso to Section 41, second proviso to Section 51 and second proviso to Section 67 of the Consumer Protection Act, 2019 on the ground that the same is violative of Articles 14 and 21 of the Constitution of India.</p> <p>Issue notice.</p> <p>Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India accepts notice on behalf of respondent Nos.1 and 2.</p> <p>_____</p> <p>CJ (AAJ)</p> <p>_____</p> <p>NVSK, J</p> <p>KL</p>	<p>Transferred to i/o folder, before corrections, if any.</p>